

- Director General, Coast Guard has been designated as Commander of Coastal Command and made responsible for overall coordination between the State and the Central Agencies in all the matters relating to coastal security.
- Preparation of National Population Register (NPR) for coastal population has been initiated.
- Registration of all types of fishing vessels has been initiated.
- Joint coastal security exercises are being conducted by the Indian Coast Guard in co-ordination with the other stake-holders to create synergy between the Central and the State agencies involved in the coastal security.
- Issuance of Multi-purpose National Identity Cards (MNICs) to all the population in the coastal villages including fishermen has been initiated.
- Fitment/provision of navigational and communication equipments on all type of vessels has been initiated.
- “National Committee for Strengthening Maritime and Coastal Security against Threats from the Sea” (NCSMCS) constituted under the Chairmanship of Cabinet Secretary is monitoring the coastal security related issues.
- Steering Committee for Review of Coastal Security has been constituted in the Ministry of Home Affairs to review the coastal security related issues.
- The various decisions taken in the NCSMCS & Steering Committee meetings are being closely followed up for implementation.

(c) to (d) Yes, Sir. As small fishing vessels less than 20 mtr. in length are not easily identifiable by the security personnel, Indian Coast Guard is steering two Pilot Projects of Transponders *viz.*, Radio Frequency Identification Device (RFID) and Mobile Satellite Service (MSS) for electronic monitoring and identification of these vessels. The third Pilot Project of Automatic Identification System (AIS) is being steered by Ministry of Shipping/ Director General of Lighthouses & Lightships (DG:LL) under the National AIS chain project. Besides the above, a chain of static sensors has been set up along coast in the form of Radar Stations in the areas of high sensitivity and high traffic density.

Reservation to castes of hilly States

†2698. SHRI MAHENDRA SINGH MAHRA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of various types of castes residing in hilly States that have been given reservation by the Central Government;

†Original notice of the question was received in Hindi.

- (b) whether there is a difference in reservation being given by the Centre and State Governments;
- (c) if so, the details thereof;
- (d) whether there is any fear of loss to the beneficiaries of reservation due to this difference; and
- (e) if so, how it will be compensated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH) : (a) The information relating to the Hilly States of Jammu & Kashmir, Himachal Pradesh, Uttarakhand, West Bengal, Sikkim, Arunachal Pradesh, Mizoram, Manipur, Nagaland and Meghalaya with respect to the Constitution (Scheduled Castes) Order 1950 and Constitution, (Scheduled Tribes) Order 1950, are available at Ministry of Social Justice and Empowerment's website viz <http://socialjustice.nic.in/> [Link Scheduled Caste Welfare-List of Scheduled Castes] and Ministry of Tribal Affairs' Website viz <http://tribal.gov.in/> [Link Scheduled Tribes - State wise List of Scheduled Tribes in India]. As regards Other Backward Classes in the above mentioned Hilly States, the list is available at the Website of National Commission of Backward Classes viz <http://ncbc.nic.in/> [Link CENTRAL LIST OF OBCs]

(b) to (e) To the extent information is available, Reservation in posts and services in the Central Government is provided to SCs/STs in Central Civil Services at 15% and 7.5% respectively. Data in respect of reservation of OBCs in State Services is not maintained Centrally.

Plan to set up Forensic Lab in each district

2699. SHRIMATI SMRITI ZUBIN IRANI : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the six Regional Forensic Science Laboratories and 52 District Mobile Forensic Units as allocated under the Eleventh Five Year Plan have been established;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) whether Government plans to set up a forensic lab in each district and if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) No, Sir.